

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2321
TO BE ANSWERED ON 21ST MARCH 2023**

REGULATION TO DECREASE TOBACCO CONSUMPTION

2321 DR. ANIL SUKHDEORAO BONDE:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether, as per report on "Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment", Government proposes to bring a regulation to decrease the tobacco consumption especially among the younger generation:
- (b) if so, the details and the timeline thereof,
- (c) the other steps being taken by Government to address underage tobacco consumption in the country, and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d) : The draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, was hosted in public domain for pre-legislative consultation.

Various steps have been taken by the Government to protect school going children against the harmful effects of tobacco products. As per Section 6 (a) of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003) read with Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2011, there is **prohibition on sale of tobacco products to and by persons below the age of 18 years** and as per Section 6 (b) of COTPA, 2003, there is **prohibition on sale of tobacco products in an area within a radius of one hundred yards of any educational institution.**

The Ministry has also issued the “**Guidelines for Tobacco Free Educational Institution (Revised)**” for effective implementation of Section-6 of COTPA, 2003. States are taking effective measures with Education departments for implementation of these Guidelines. Regular and sustained awareness is carried out about the adverse effects of tobacco usage on health through various anti-tobacco campaigns. Public Health is a State subject and the primary responsibility for enforcement of the Act, lies with the State Governments for effective implementation of the provisions of COTPA, 2003.
